

PRACTICE NOTE NO. 39

Whereas on abolition of Process Fees Rules some arrangement has to be made to enable the parties to provide adequate number of copies of Petitions, Appeal Memo, Applications etc. for being served, the Advocates and Parties in person are hereby directed to supply copies of Petition / Appeal Memo / Application etc, in the manner provided hereinbelow.

1. In case where the notice is made returnable within one week, the copies shall be supplied to the concerned Department/Branch on next working day of passing of such order.
2. In case where the notice is made returnable within two weeks, the copies shall be supplied to the concerned Department/Branch within next two working days of passing of such order.
3. In case where the notice is made returnable by three weeks or period beyond that, the copies shall be supplied to the concerned Department/Branch within three working days of passing of such order.
4. The number of copies shall be supplied for issuance of notice to all the Respondents or to the Respondent / Respondents against whom notice is directed to be issued by the Court.
5. In case of non-compliance of above directions, Proceeding of Appeal, Petition etc. shall be liable to be dismissed by the orders of Registrar (Judicial-I)/Registrar (Judicial-II).
6. The aforesaid directions be strictly complied with.

Dated this 12th day of June, 2015.

By Order.

Sd/-

(Shrikant D. Kulkarni)
Registrar (Judl.-I)
High Court, A.S., Bombay.